

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A.No.232/2002

Tuesday this the 9th day of April, 2002

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

S.Ravindran,
Extra Departmental Delivery Agent II
Irinchayan under removal from service,
Chirathalakkal House, Kolakkodu,
Venkavila, Pazhakutty PO,
Trivandrum District.

...Applicant

(By Advocate Mr. Thomas Mathew)

v.

1. Superintendent of Post Offices,
Trivandrum South Postal Division,
Trivandrum.14.
2. Sub Divisional Inspector of post Offices,
Neyyattinkara (Adhoc disciplinary authority).
3. Union of India, represented by its
Secretary, Department of Posts,
New Delhi.

..Respondents

(By Advocate Mr. M. Rajeev, ACGSC)

The application having been heard on 9.4.2002, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

On the applicant an Ex-Extra Departmental Delivery Agent II, Irinchayan was imposed a penalty of removal from service by the second respondent vide its order dated 28.6.2001 (A3). Though the applicant filed an appeal on 15.9.2001 (A4) the same has not yet been considered and disposed of. Therefore, the applicant has filed this

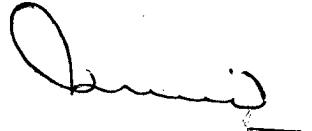
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application for a direction to the respondents to consider the appeal submitted by the applicant and pass appropriate orders as early as possible within a reasonable time.

2. Shri Rajeev, ACGSC appearing for the respondents states that the respondents have no objection in the application being allowed with a direction to the first respondent to dispose of the appeal within a reasonable time to be fixed by the Tribunal.

3. In the light of the above submission of the learned counsel for the respondents, the application is allowed. We direct the first respondent to consider the appeal submitted by the applicant on 15.9.2001 (Annexure.A4) and to pass a speaking order within a period of six weeks from the date of receipt of a copy of this order. There is no order as to costs.

Dated the 9th day of April, 2002


T.N.T. NAYAR
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

(s94)

APPENDIX

Applicant's Annexures:

1. A-1 : True copy of memo No.EDDA/RN dt.23.4.99 issued by the Sub Divisional Inspector, Nedumangad.
2. A-2 : True copy of charge memo No.ADA/01/2000 dt.24.1.2000 by the Adhoc Disciplinary Authority, 2nd respondent.
3. A-3 : True copy of Memo No.ADA/01/2001 dt.28.6.2001 issued by the 2nd respondent.
4. A-4 : True copy of appeal dated 15.9.2001 addressed to the 1st respondent by the applicant.
5. A-5 : True copy of postal acknowledgement in respect of registered letter No.490 dt.16.9.2001.
6. A-6 : True copy of certificate of posting dt.16.9.2001, addressed to SDI, Nedumangad.
7. A-7 : True copy of applicant's representation dt.12.11.2001 to the 1st respondent.
8. A-8 : True copy of Postal acknowledgement in respect of RL No.516 of Irinchayam Post Office.

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